

pressed components and the unit has already gone into trial production.

(b) Goa Antibiotics and Pharmaceuticals Limited:

This company has been set up in the joint sector with Hindustan Antibiotics Limited. The company will manufacture pharmaceutical formulations. The company has already started trial production in its own premises of mainly tableting division.

Deaths by Adulterated Liquor

474. SHRI LAKSHMAN MALLICK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether his Ministry has kept an account of the number of persons dying every year in liquor tragedies in different parts of the country;

(b) if so, the number of such persons who died in the last two years in different States;

(c) the names of the persons who indulged in adulteration of liquor which led to the death of those persons;

(d) the action initiated against them; and

(e) the efforts made by the Centre to check adulteration of liquor in different States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (e). No data in regard to the number of persons dying every year in liquor tragedies in different parts of the country as also the number of such persons who died in the last two years in different States and the name of persons who indulged in liquor tragedies which led to death of persons is compiled on all India basis as crime is a State subjects. Liquor offences are regulated under the Indian Penal Code, Excise and Prohibition Laws of the State Governments and Union Territory Administrations. Production, manufacture, possession, transport, purchase and sale of intoxicant liquor falls within the jurisdiction of the State Governments and Union Territory Administrations. Measures to check the produc-

tion, sale etc. of spurious liquor are taken by the State Governments and U.T. Administration in accordance with the law. However, all the State Governments/Union Territory Administrations have been requested to evolve both short-term and long-term measures to tackle the problem of illicit liquor.

Meeting with Steel Workers to discuss their Grievances

475. SHRI N. E. HORO: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether any meeting has taken place between Government and the representatives of Steel workers to discuss the question of dearness allowances and other grievances; and

(b) if so, the details regarding the decision taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE): (a) and (b). The wage agreement in steel industry which came into force from 1st September, 1978 expired on 31st August, 1982. Revised wage agreement, which covers the question of Dearness Allowance and other matters is under discussion in the National Joint Committee for the steel industry, which includes representatives of trade unions and steel plants. The Government does not negotiate wage revision with steel workers representatives.

Setting up of a new cement plant in Karnataka

477. SHRI S. B. SIDNAL: Will the Minister of INDUSTRY be pleased to state:

(a) whether a new cement plant is proposed to be set up in Karnataka in 1984; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI VIRBHADRA SINGH): (a) and (b). A statement indicating the additional cement